SHRI GURUDAS DAS GUPTA (West Bengal): Sir, she has not taken the oath.

MR. CHAIRMAN: It is not necessary. I am referring to "Kaul and Shakdher", page 340:

"A Member who has not made and subscribed the oath or affirmation is entitled to aske for leave of absence from the sittings of the House in order to avoid penalty envisaged in the Constitution."

Does she have the permission of the House for remaining absent from all the sittings of the House during the current Session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

MOTION FOR ELECTION TO THE SPICES BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH) Sir, on behalf of my senior colleague, Shri Murasoli Maran, I move the following motion:-

'That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986 (No. 10 of 1986) read with Rule 4(1) (b) and Rule 5(1) of the Spices Board Rules, 1987, this House do proceed to elect in such manner, as the Chairman may direct, one member from among the members of the House, to be a member of the Spices Board.'

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): Sir, on behalf of my senior colleague, Shri Murasoli Maran, I move the following motion:-

'That in pursuance of Clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953 (29 of 1953) read with clause (b) of sub-rule (1) of rule 4 and sub-rule (1) of rule 5 of the Tea Rules

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1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Tea Board.'

The question was put and the motion was adopted.

PAPERS LAID ON THE TABLE— Contd.

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): Sir, I beg to lay on the Table:-

I. A copy each (in English and Hindi) of the notification of the Ministry of Industry (Department of Industrial Policy and Promotion), under Section 3 of the Essential Commodities Act, 1955 :

- (1) S.O No. 490(E) dated 24.6.1999 publishing amendment to the Newsprint Control Order, 1962.
- (2) S.O. No. 491(E) dated 24.6.1999 publishing amendment to the Newsprint Control Order, 1962.
- (3) S.O. No. 764(E) dated 15.9.1999 publishing amendment to the Newsprint Control Order, 1962.
- S.O. No. 1026(E) dated 11.10.1999 publishing amendment to the Newsprint Control Order, 1962. [Placed in Library. *See*.No.LT-259/99]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Industrial Development), under of Section 160 of the Patents Act, 1970.:

- (i) S.O. 411(E) dated 2.6.1999 publishing the Patents (Amendment) Rules, 1999.
- G.S.R. 1148 (E) dated 19.11.1999 publishing the Patents (Second Amendment) Rules, 1999..(Placed in Library. Sec .No. LT-260/99)
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